

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6416 of 2021**

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1. Sanjay Ram					
2. Tinku Ram	....	....	....	....	Petitioners
Versus					
1. The State of Jharkhand					
2. Meena Devi	....	....	....	....	Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: Mr. Dinesh Kumar, Advocate
For the State	: Mr. Vineet Kr. Vashistha, Addl.P.P

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**Order No.02 Dated- 08.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Hazaribagh Sadar P.S. Case No.121 of 2021 instituted under Sections 457, 380 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the petitioners were taken by the police to the police station and after interrogation, the police did not find any suspicious materials against them and they allowed the petitioners to go home after executing the personal bond. It is next submitted that the allegation against the petitioners is false. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners and submits that admittedly the petitioners have executed bond before the police, hence there is no apprehension of their being arrested in connection with this case. Accordingly, this anticipatory bail application be rejected.

Considering the fact that the petitioners have already appeared before the police and the police have released them on execution of bond in connection with this case, this Court is of the considered view that there is no apprehension of the petitioners of being arrested in connection with any non-bailable offence.

Accordingly, the prayer for anticipatory bail of the above named petitioners is rejected.

**(Anil Kumar Choudhary, J.)**

Animesh/